CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE- 560 •38.

Contempt Petitoon No.71 of 1994 IN

Dated: 16 JAN 1995

APPLICATION NO: 1050 of 1994

APPLICANTS:-Sri.Ravindra Kumar Jain, V/S.

RES PONDENTS: Sri.S. Gopalan, Secretary, Ministry of Labour, Govt. of India, New Delhi and three Others.,

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- 1. Sri.R.B.Menon, Advocate, No.1, 20th Cross, Chinmaya Mission Hospital Road, Laxmipuram, Bangalure-560 008.
- 2. Sri.G.Shanthappa, Addl.C.G.S.C. High Court Bldg, Bangalore-1.

Subject: Ferwarding of cepies of the Orders passed by the Central Administrative Tribunal, Bangalera.

Please find enclosed herewith a copy of the ORDER/ STAY ORDER/INTERIM ORDER/ passed by this Tribunal in the above mentioned application(s) on Sixth January, 1995.

Issued on 16/61/95

> DEPUTY REGISTRAN JUDICIAL BRANCHES

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH: :BANGALORE

CONTEMPT PETITION NO. 71/94

FRIDAY, THE SIXTH DAY OF JANURAY, 1995

SHRI V.RAMAKRISHNAN.

... MEMBER (A)

.AYHGARAMACCUV.M.A, IRHZ

... MEMBER (J)

Ravindra Kumar Jain,
S/o late Sri A.R.Jain,
aged about 38 years,
Vocational Instructor,
(Printing & Book Binding)
Vocational Rehabilitation Centre,
for Handicapped,
No.22, Hosur Road,
Bangalore-560 029.

By Shri R.B.Menon - Advocate

...Complainant

versus

- Union of India Represented by Mr. S.Gopalan, Secretary, Ministry of Labour, No.2 & 4, Rafi Marg, Sham Shakthi Bhavan, New Delhi-110 001.
- Mr. Harikishan,
 Director of Employment & Exchanges (DGE&T),
 3/10 Jam Nagar House,
 Shahjahan Road (Near UFSC),
 New Delhi-110 011.
- 3. Mr. K.K.Mehrotra, Senior Superintendent, Vocational Rehabilitation Centre for Handicapped, No.22, Hosur Road, Bangalore-560 029.

Mr. A.K.Mitra,
Director, Central Instructional
Media Institute,
Director Ganeral of Employment
and Training, Ministry of Labour,
Government of India,
Guindy, Madras-600 032.

... Respondents

By Advocate Shri G.Shantappa, A.C.G.S.C.



<u>D R D E R</u> SHRI V.RAMAKRISHNAN, MEMBER (A)

Neither the complainant nor his counsel is present. We have heard Shri G.Shantappa for the alleged contemners. Shri Shantappa makes available to us a copy of the office order dated 22.11.94, where the complainant has been relieved from Bangalore in order to report as Senior Technical Assistant, CIMI, Madras. Shri Shantappa further informs that the complainant after having been so relieved has reported at CIMI, Madras.

The direction of this Tribunal was that the respondents should issue relieving order within 15 days from the date of the order, which was passed on 21st October, 1994. The department has taken about a month to implement the directions of this Tribunal instead of 15 days. We notice that a copy of the order was issued on 27th October, 1994. In view of the position as brought out by Shri Shantappa that the complainant was relieved within a month from the date of the order and as the complainant's absence indicates that he is not interested in persuing this case, we deem it proper to drop the contempt proceedings. We accordingly drop the contempt proceedings and discharge the alleged contempers

Sd-

Sd-

(V. HAMAKRISHNAR)

JUSSA HARADHYA)

TRUE COPY

Section Officer
Central Administrative Tribunal
Bangalore Bench

Bangalore